

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 901/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029 and Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 for the Transmission System of Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KTL
Shri Ashutosh K. Srivastava, Advocate, KTL
Shri Mohit Mansharamani, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL
Counsel for MPPMCL (appearance not given)

Record of Proceedings

The matter was heard virtually.

2. At the outset, the learned counsel for the Petitioner submitted that this is the fourth hearing in the matter and that none of the Respondents has yet filed their replies.
3. The learned counsel for Respondent No. 14, i.e., Madhya Pradesh Power Management Company Limited (MPPMCL), sought two weeks' time to file its reply to the present Petition.



4. After the hearing, the Commission directed the Respondents, including MPPMCL, to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(T. D. Pant)

Joint Chief (Law)

